

taken a new dimension. In Punjab the imperialist forces are active which are being aided by U.S.A. They want to divide India into parts previously they were carrying out their activities clandestinely, but now they are doing so openly and the situation now prevailing in Punjab is their creation. The most important point is that we should protect Punjab and the unity of country. There is not any single party or a leader in Punjab who can form Government there. So it is in the interest of the country as well as of Punjab that the President Rule should continue there for some more time. This is a constitutional obligation and a moral obligation on us. So we will duly discharge our responsibility and solve the Punjab problem.

18.00 hrs.

When I went to Punjab during elections, I found that our Sikh brothers had the sense of patriotism and the sense of nationalism. We are sure that we will be able to remove their anguish and the Punjab problem will be solved. We know that until the doubts of the people of the Punjab are removed, it will not be possible to solve the Punjab problem. That is why our Government and our Prime Minister are making efforts at political and psychological fronts to solve the Punjab issue. We all want that economic development should take place rapidly in Punjab the normalcy is restored there. We are all committed to this task.

Today, the unity and integrity of our country is at stake on account of the Punjab problem. Some imperialist forces of the world want to destroy the unity and integrity of India but we will fail their conspiracy. This is firm determination of our party and the people. We will fulfil it. Keeping in view the entire situation the Bill introduced by the Minister of Home Affairs for the extension of President's Rule in Punjab for some more time needs full support, because it will help in improving the situation in Punjab and in protecting—the unity and integrity of the country. With these words, I support this Bill.

18.00 hrs.

BUSINESS ADVISORY COMMITTEE
Fifty Fourth Report

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRIMATI SHEILA
DIKSHIT) : Sir. I beg to present the
Fifty-fourth Report of Business Advisory
Committee.

18.01 hrs.

PAPERS LAID ON THE TABLE—Contd.

[English]

THE MINISTER OF STATE IN THE
DEPARTMENT OF REVENUE IN THE
MINISTRY OF FINANCE (SHRI A.K.
PANJA) : Sir. I beg to lay on the Table a
copy each of the following Notifications
(Hindi and English versions) under Section
159 of the Customs Act, 1962 :

- (1) Notification No. 152/88—Customs published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 224/81—Customs, dated the 1st October, 1981 and 136/86—Customs dated the 17th February, 1986 so as to reduce basic customs duties on Vinyl Chloride Monomer (VCM) imported for manufacture of PVC and Monoethylene Glycol (MEG) from their existing levels to 5 per cent *ad valorem* and 45 per cent *ad valorem*, respectively.
- (2) Notification No. 153/58—Customs published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum regarding exemption to Vinyl Chloride Monomer (VCM) imported for manufacture of PVC from the